

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

CP No. 06/NCLT/AHM/2020

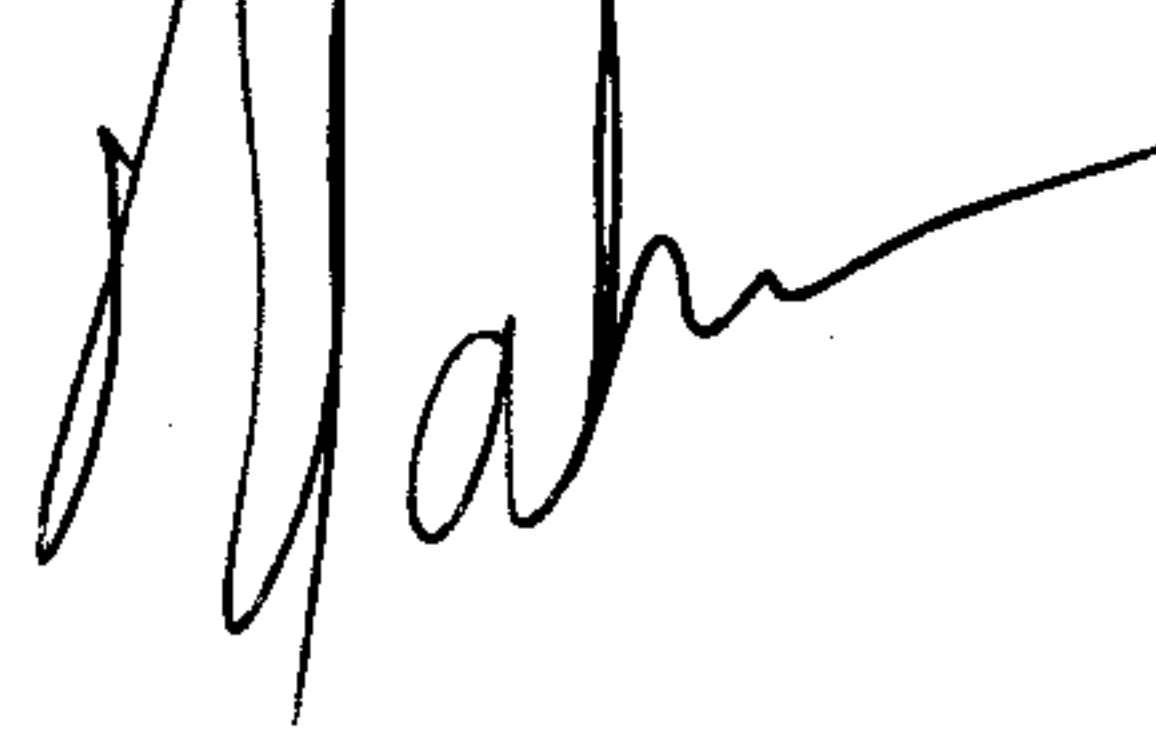
**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2020**

Name of the Company: Sapphire Industrial Infrastructures Pvt  
Ltd

Section of the Companies Act : Section 66 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN PAHWA	SR. ADV	} Applicant	
2.	with RAVI PAHWA	ADV		
	ib THAKKAR AND PAHWA			

**ORDER**

The Petitioner is represented through learned counsel.

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The instant application is filed under Section 66 of Companies Act. The Petitioner submitted that there are as many as one secured creditor and 18 unsecured creditors.

The Registry is directed to issue notice to the Central Government, RD, ROC and Creditor(s). The Petitioner is also directed to issue notice to all the creditors.

The Petitioner is directed to publish notice in a widely circulated newspaper in the area where the registered office of the Company is situated, in English as well as in vernacular language. Petitioner may also issue notice to the Creditor(s).

List the matter on 07.04.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 3rd day of January. 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**